

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013
CA No.

CORAM:

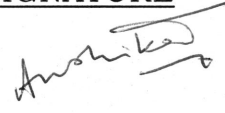
Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017


NAME OF THE PARTIES: M/s. India Infrastructure Fund
V/s.
M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies
Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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5.	A. MISRA	1/3. AZB & Partners for the Petitioner	
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5.	Shikha Bhona also Himanshu	Singhania & Co. for Respondent- No. 3.	
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	Naresh Ratnan Advocate.	Instructed by Ashwin Anshad & Assoc. for Respondents No. 7, 8, 9 & 11	
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ORDER

TCP No. 114/235,237,397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. As happened in the past three occasions, again a new Counsel has filed Vakalatnama i.e. from the Office of M/s. Singhania Legal Services. On the last occasion one Counsel Ms. Sadaf Khan marked her presence.

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3. It is informed that now M/s. Singhania Legal Services has appointed Ms. Shikha Bhona to appear for Respondent No. 3.
4. From the side of the Petitioner, the manner in which the matter has been adjourned on the ground of change of Advocates is highly objected.
5. Under the circumstances it is hereby directed that, within one week's time the directions given vide Order dated 20.01.2017 shall be complied with. If the directions shall not be complied with, then costs shall be imposed for non-compliance of the directions.
6. Let this Petition be now fixed for hearing on **05.04.2017**.

24th February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)